NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-48/ ND/08

IN THE MATTER OF:

Manoj Kumar Gupta (P) Ltd.

.. PETITIONER

Vs.

Rajesh Buildcon & Infras. (P) Ltd

... RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 13.12.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Ashish Aggarwal, Advocate

Mr. Gurcharan Singh, Advocate

For the Respondents

: Mr. Sangram Patnaik, Advocate

Mr. Swayam Sidha, Advocate

Mr. Sangam Singh, Advocate..for R-1, 9-12

For the RD (N)

For the Intervener

. .

ORDER

Learned Counsel for the parties are present. Arguments heard in part of Respondent No.1 and 9 to 12.

For continuation of the arguments of Respondent No.1 & 9 to 12, post the matter on 06.2.2018.

List on 06.2.2018.

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit 13.12.2017